

**Central Administrative Tribunal
Principal Bench**

OA No.2691/2017

New Delhi, this the 4th day of October, 2019

**Hon'ble Justice Mr. L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Ajmer Singh JE(QS&C), Group (C)
MES-Ex-JC325844A
Aged about 46 years
S/o Sh. Bir singh
R/o 235B, Great India Apartment
Plot No.15, Sector-6, Dwarka
New Delhi. ...Applicant

(By Advocate: Shri M.K. Bhardwaj)

Vs.

1. Union of India through Secretary
Ministry of Defence South Block
New Delhi.
2. The Engineer in chief
E-in-C Branch, Integrated HQ of MOD (Army)
Kashmir House, Rajaji Marg
New Delhi-110011.
3. The Chief Engineer
Headquarter, Western Command
PIN 908543, C/o 56 APO. ...Respondents

(By Advocate: Shri G.S. Virk)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant is working as Junior Engineer in the Military Engineering Service. By the year 2017, he was

working at a station in Delhi. Through an order dated 24.07.2017, the applicant was transferred to a station at Srinagar. This OA is filed challenging the order of transfer.

2. The applicant contends that Srinagar is a tenure station and field area and the posting to such places, can be only of officers, of a particular age limit. He contends that being an ex service man, he is kept outside that age group and despite that, he has been transferred to that station.

3. The respondents filed a counter affidavit opposing the OA. It is stated that the posting of the applicant was strictly in accordance with the existing policy guidelines and the various contentions urged by the applicant are without any basis.

4. We heard Shri M.K. Bhardwaj, learned counsel for the applicant and Shri G.S. Virk, learned counsel for the respondents.

5. The transfer of the applicant is part of routine exercise. It is not his case that he was not permitted

to stay at Delhi station for the required length of time. It is only on completion of the term at that place, that he was transferred to Srinagar. Specific mention is made to para 13 to 30 of the Posting Policy guidelines. The applicant is not able to point out the infraction of any specific guideline. At any rate, the Tribunal would be slow to interfere with the orders of transfer in defence establishments. The ordinary grounds of convenience or hardships cannot be pressed into service, in such cases.

6. We do not find any merit in the OA. It is accordingly dismissed. The applicant is granted fifteen days' time to report to the new place of posting. We also leave it open to the applicant to make a representation for posting, at any other place, but only after he joins the station at Srinagar.

There shall be no order as to costs.

(Pradeep Kumar)
Member(A)
/vb/

(Justice L. Narasimha Reddy)
Chairman